

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.927
TO BE ANSWERED ON 08.02.2018**

CONFIRMATION OF ELECTRIFICATION OF VILLAGES

927. SHRI R. DHRUVA NARAYANA:

**Will the Minister of POWER
be pleased to state:**

- (a) whether villages have been declared to be electrified, in the GVA reports, prior to a confirmation visit by the GVA representatives;**
- (b) if so, the reasons therefor; and**
- (c) whether uninhabited villages and forest areas have also been counted as electrified, if so, the reasons therefor?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER AND
NEW & RENEWABLE ENERGY**

(SHRI R. K. SINGH)

(a) to (c) : A village is declared electrified on the basis of report of the respective DISCOM/State Government. Uninhabited villages and forest are not counted as electrified. According to Rural Electrification Policy 2006, a village is declared electrified if:

- (i) Basic infrastructure such as Distribution Transformer and Distribution Lines are provided in the inhabited locality as well as the Dalit Basti/hamlet, where it exists.**
- (ii) Electricity is provided to public places like schools, Panchayat Office, Health Centres, Dispensaries, Community Centres etc. and**
- (iii) The number of electrified household is atleast 10% of the total number of households in the village.”**
